

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No.116 & 16 Ors./ (MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017

NAME OF THE PARTIES: M/s. Sejal Glass Limited.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	RAUNAK SAMDANI	ADVOCATE FOR THE COMPANY	Raunak Samdani
2.	HENNA DAULAT	ADVOCATE FOR THE COMPANY	Henna Daulat
3.	Jyoti N. Khohia	Partner at KNK & Co. P. (on behalf of Representor)	Jyoti N. Khohia

ORDER

Application No. 116 & 16 Others/74(3)/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. In respect of rest of the directions for Group No. 5 Applicant Nos. 1 to 6 upto 30.09.2017, Applicant Nos. 7, 8, 9 upto 15th October 2017, Applicant Nos. 10,11,12 upto 30th November 2017 and Applicant Nos. 13 to 17 upto 15th December 2017. After making the payment upto 15th ^{October} ~~December~~ 2017 the Compliance Report is to be submitted on **20th October 2017 At 2.30**

PM.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
19.09.2017

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Sd/-

M.K. Shrawat
Member (Judicial)